

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 923/2004

M.A. 785/2004

New Delhi this the 15th day of April, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

1. All India CPWD (MRM),
Karamchari Sangathan
(Regd), through its
President Shri Satish Kumar,
House No.4, Karkardooma, Delhi-92
2. Harpal Singh,
S/O Sh. Bhishan Singh,
Barkandaz
C/o All India CPWD (MRM)
Karamchari Sangathan (Regd.)
House No.4, Karkardooma, Delhi-92
3. Surendr Kumar Seth,
S/O Raj kumar Seth, Chaprasi (Peon),
C/o All India CPWD (MRM)
Karamchari Sangathan (Regd.)
House No.4, Karkardooma, Delhi-92
4. Surender Singh
S/O Shri Inder Singh, Barkandaz
C/o All India CPWD (MRM)
Karamchari Sangathan (Regd.)
House No.4, Karkardooma, Delhi-92
5. Anil Kumar
S/O Shri P.L. Sharma, Chaprasi (Peon)
C/o All India CPWD (MRM)
Karamchari Sangathan (Regd.)
House No.4, Karkardooma, Delhi-92
6. Vijay Pal
S/O Shri L.S. Rawat, Barkandaz
C/o All India CPWD (MRM)
Karamchari Sangathan (Regd.)
House No.4, Karkardooma, Delhi-92

..Applicants

(By Advocate Shri Naresh Kaushik)

VERSUS

1. Govt. of India,
Through its Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. Director General (Works)
C.P.W.D. Nirman Bhawan, New Delhi



(2)

(S)

3. Superintending Engineer (Civil)
C.P.W.D.Coordination Circle Civil,
East Block, R.K.Puram, New Delhi.

.. Respondents

O R D E R (ORAL)

Justice V.S.Agarwal :

MA-785/2004

MA-785/2004 is allowed subject to just exceptions.
Filing of a joint application is permitted.

QA-923/2004

Learned counsel for the applicants states that he may be permitted to withdraw the petition. The applicants have earlier represented to the concerned authorities raising the legal and factual pleas available to the applicants and thereafter if found necessary shall file Original Application. Subject to aforesaid, he does not press the present petition.

2. Allowed as prayed. Dismissed as withdrawn.


(S.A.Singh)
Member (A)


(V.S.Agarwal)
Chairman

/kdr/